

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1497  
ANSWERED ON:02.12.2014  
UTILISATION OF FUNDS BY NGOS  
Giluwa Shri Laxman

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether information regarding the manner in which foreign funds received for child welfare and education are utilised by Non-Governmental Organisations (NGOs) is not available with the Government;
- (b) if so, the reaction of the Government thereto;
- (c) the details of NGOs found guilty of not utilising the said funds as per the rules and the action taken against such NGOs during each of the last three years and the current-year; and
- (d) the steps taken by the Government to ensure full utilization of foreign funds by NGOs in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

- (a) & (b): Yes Madam, The purposes under Sl. No. 3 of Form-6 provided under Rule 17(1) of Foreign Contribution (Regulation) Rules, 2011 does not specifically require the associations registered under Foreign contribution (Regulation) Act, 2010 to report receipt and utilization of foreign contribution for "Child Welfare and Education". However, such associations receiving funds for "Welfare of Children" are required to furnish receipt and utilization under entry no. 38 of Sl. No. 3 of the said form.
- (c): No such specific information is maintained.
- (d): Associations are expected to utilize the funds received for the purpose within the time frame as proposed by them in their Project Proposals to Donor. Moreover, as per the said Act and Rules, associations are required to file returns annually in FC-6 form, wherein the receipt and utilization of funds during the year is to be reflected.